

**FORM B**  
**PUBLIC ANNOUNCEMENT**

*(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)*

**FOR THE ATTENTION OF THE STAKEHOLDERS OF PANACHE EXPORTS PVT. LTD.**

| Sr. No. | Particulars                                                                        | Details                                                                                                                                                   |
|---------|------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Name of Corporate Debtor                                                           | Panache Exports Pvt. Ltd.                                                                                                                                 |
| 2.      | Date of Incorporation of Corporate Debtor                                          | November 27, 1991                                                                                                                                         |
| 3.      | Authority under which corporate debtor is incorporated / registered                | Registrar of Companies, Mumbai                                                                                                                            |
| 4.      | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U51900MH1991PTC064179                                                                                                                                     |
| 5.      | Address of the registered office and principal office (if any) of Corporate Debtor | 108-A, Parvathi Ind Estate, New Sunmill Com, Lower Parel, Mumbai-400013                                                                                   |
| 6.      | Date of closure of Insolvency Resolution Process                                   | September 22, 2022                                                                                                                                        |
| 7.      | Liquidation commencement date of Corporate Debtor                                  | September 23, 2022<br>(Order received on October 12, 2022)                                                                                                |
| 8.      | Name and Registration number of the Insolvency Professional acting as liquidator   | <b>Name:</b> Mr. Ajit Gyanchand Jain<br><b>Registration No:</b> IBBI/IPA-001/IP-P00368/2017-2018/10625                                                    |
| 9.      | Address and E-mail of the Liquidator, as registered with the Board                 | <b>Address:</b> 204, Wallstreet-1, Near Gujrat College, Ellisbridge, Ahmedabad, Gujrat- 380 006<br><b>Email Id:</b> ajit@vcanca.com                       |
| 10.     | Address and E-mail to be used for correspondence with the Liquidator               | <b>Address:</b> 204, Wallstreet-1, Near Gujrat College, Ellisbridge, Ahmedabad, Gujrat- 380 006<br><b>Email Id:</b> liquidation.panacheexports@rirp.co.in |
| 11.     | Last date for submission of claims                                                 | November 11, 2022                                                                                                                                         |

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Panache Exports Pvt. Ltd. on September 23, 2022. However, the Copy of the order dated September 23, 2022 was received on October 12, 2022.

The stakeholders of Panache Exports Pvt. Ltd. are hereby called upon to submit their claims with proof on or before November 11, 2022 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

**Submission of false or misleading proof of claims shall attract penalties.**

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: October 13, 2022  
Place: Mumbai



**Ajit Gyanchand Jain**  
**Liquidator of Panache Exports Private Limited**  
**Reg No.: IBBI/IPA-001/IP-P00368/2017-2018/10625**